IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

20 **IA 3951(MB)2023 IN**
C.P. (IB)/188(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.04.2024**

NAME OF THE PARTIES: Aditya Birla Finance Limited
Vs
Delta Iron And Steel Company Private Limited

SECTION: 7, 43(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

O R D E R

1. Ms. Vedanshi Shah, Ld. Counsel for the Applicant present. Mr. Jaideep Singh Khattar, Ld. Counsel for the Respondent Nos. 6 and 7 present. Mr. Devarajan Raman, Ld. Authorised Representative for the Respondent No. 4 present. Mr. Ashish Jhal, Ld. Counsel for the Respondent No. 5 present. No representation on the part of the Respondent Nos. 1 to 3.

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2. Counsel for the Applicant is directed to provide correct address of the Respondent Nos. 1 to 3 to the Court Officer.
3. The Registry is directed to issue fresh notice to the Respondent Nos. 1 to 3 intimating the next date of hearing and to place tracking report alongwith notice on record before the next date of hearing.
4. The Respondent Nos. 1 to 3 are directed to file reply within two weeks from the date of receipt of notice after duly serving a copy to the other side, at least two days in advance before the next date of hearing.
5. Post this matter on **05.06.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)